

[Shri C. M. Stephen]

with respect to the speech made in Bombay. An explanation has been given here. In the course of his submission, three things came before the House...

MR. SPEAKER : I am sorry I have already given my ruling. Mr. Venkataswamy.

13.52 hrs.

PAPERS LAID ON THE TABLE--*contd.*

NOTIFICATIONS UNDER COAL MINES PROVIDENT FUND, FAMILY PENSION & BONUS SCHEMES, ACT, 1948.

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI C. VENKATSWAMY) : I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under section 7A of the Coal Mines Provident Fund, Family Pension and Bonus Schemes Act, 1948 —

(1) The Coal Mines Provident Fund (Amendment) Scheme, 1973 published in Notification No. G.S.R. 217 in Gazette of India dated the 3rd March, 1973.

(2) The Rajasthan Coal Mines Provident Fund (Amendment) Scheme, 1973 published in Notification No. G.S.R. 218 in Gazette of India dated the 3rd March, 1973.

(3) The Andhra Pradesh Coal Mines Provident Fund (Amendment) Scheme, 1973 published in Notification No. G.S.R. 219 in Gazette of India dated the 3rd March 1973.

(4) The Neyvch Coal Mines Provident Fund (Amendment) Scheme, 1973 published in Notification No. G.S.R. 220 in Gazette of India dated the 3rd March, 1973 [Placed in Library. See No. I.T-4949/73].

13.53 hrs.

RE. QUESTION OF PRIVILEGE--*contd.*

MR. SPEAKER : Dr. Karan Singh. (Interruptions)

MR. SPEAKER : I am sorry, I am not allowing it. Dr. Karan Singh. How long is the statement?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : It is about two pages.

MR. SPEAKER : If it is long you may lay it on the Table of the House . . .

(Interruptions)

MR. SPEAKER : May I again tell you that when facts are denied, it is not a matter for privilege.

SHRI SHYAMNANDAN MISHRA (Begusarai) : Mr. Speaker, I rise on a point of order. I agree with the hon. Members on the other side that agreement is not required for reference to the Committee of Privileges. I shall stand by that. Otherwise the Privilege Committee will have no business to ascertain facts.

However, the point that is to be noted in that particular context is that the hon. Member himself disclaims any intention of using the word in the sense in which we have understood that to be. That should be conclusive enough to exonerate him from the charge of committing a breach of privilege. (Interruptions) The Finance Minister, when he was the Home Minister, had said that he did not agree with the facts as stated by Shri Vajpayee and yet he wanted the matter to be referred to the Committee of Privileges. He wanted his name to be cleared thereby. So, if a certain ruling is given, there must be agreement.

MR. SPEAKER : I am sorry I cannot revise my old ruling.

SHRI C. M. STEPHEN (Muvattupuzha) : I am seeking a clarification.